

**GOVERNMENT OF INDIA
MINISTRY OF ROAD TRANSPORT AND HIGHWAYS**

**LOK SABHA
UNSTARRED QUESTION NO. 1149
ANSWERED ON 5TH FEBRUARY, 2026**

TOLL COLLECTION ON INCOMPLETE NHS IN UTTAR PRADESH

1149. SHRI PUSHPENDRA SAROJ:

Will the Minister of ROAD TRANSPORT AND HIGHWAYS

सड़क परिवहन और राजमार्ग मंत्री

be pleased to state:

- (a) the details of the National Highway (NH) stretches in Uttar Pradesh where toll collection began during the last five years despite incomplete safety works including service roads, access controls and pedestrian crossings;**
- (b) the number of toll plazas and highway sections where such safety deficiencies were recorded, district-wise;**
- (c) the number of fatal and serious accidents reported on these tolled stretches during 2023–24 and 2024–25;**
- (d) the criteria or justification used to permit toll collection before completion of safety infrastructure; and**
- (e) the steps taken to ensure that tolling decisions are aligned with full compliance of safety, access and operational standards on NHs in Uttar Pradesh?**

ANSWER

THE MINISTER OF ROAD TRANSPORT AND HIGHWAYS

(SHRI NITIN JAIRAM GADKARI)

- (a) & (e) User fee at Fee Plaza on National Highways (NHs) is collected after publication of respective user fee notification in Gazette of India in accordance with the provisions of the National Highways Fee**

(Determination of Rates and Collection) Rules, 2008 and respective Concession Agreement.

User Fee Collection on any National Highway is commenced only after the issuance of Provisional Completion Certificate (PCC) or Completion Certificate (CC) as the case may be and after the safety report certifying that the concerned section of the National Highway is fit for operation. Accordingly, user fee is collected only for completed sections of the National Highway.

(b) to (d) Does not arise.
